

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 25th June 2020

ORDER

Easing of Restrictions MISSION BEGIN AGAIN Phase-IV

Reference:

- 1) Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-1, dated 2nd May 2020, 3rd May 2020, 5th May 2020, 11th May 2020, 15th May 2020, 17th May 2020, 19th May 2020, 21st May 2020, 31st May 2020 and 4th June 2020.
- 2) Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) Dated 1st May 2020, 11th May 2020, 17th May 2020, 20th May 2020 and 30th May 2020.

In continuation to the Order No. DMU-2020/C.R.92/DMU-1, dated 31st May 2020 the State Government and in exercise of the powers, conferred under the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues orders to ***amend and include*** the following in these revised guidelines Order dated 31st May, 2020 after careful consideration of planning of containment areas and availability of health infrastructure, for the strict implementation by the concerned authorities of all the departments in the State of Maharashtra:

- 1) Subclause vii of Clause 8 will be modified to read as

vii) Barber Shops, Spas, Saloons, Beauty Parlors except as permitted by State Government.

- 2) In Clause 6, after Mission Begin Again Phase III following will be added:

Mission Begin Again Phase IV (With Effect from 28th June 2020).

- i) *Barber Shops, Salons and Beauty Parlours with restricted entry with prior appointments only, and on following conditions.*
 - *Only select services such as haircut, dyeing hair, waxing, threading etc. are allowed. Skin related services will not be*

permitted presently. This should be prominently displayed on the shop.

- *Employees must put protective gear including gloves, aprons & masks.*
- *All workspace (chair) must be sanitized after each service. All common areas and floors must be sanitized after every 2 hours.*
- *Disposable towels/napkins must be used on customers. Non disposable equipment should be sanitized and sterilized after each service.*
- *Each shop will put up a notice on all the precautions above for the information of customers.*

3) In Rest of State, following activities will be allowed in addition to the activities which are already permitted by order dated 31/5/2020 and amended by order 4 June 2020, by inserting following sub clauses after subclause g of clause 7 with effect from 27th June 2020.

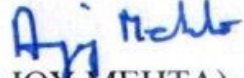
h. Barber Shops Salons and Beauty Parlours are allowed to remain open on following conditions.

- *Only select services such as haircut, dyeing hair, waxing, threading etc. are allowed. Skin related services will not be permitted presently. This should be prominently displayed on the shop*
- *Employees must put protective gear including gloves, aprons & masks.*
- *All workspace (chair) must be sanitized after each service. All common areas and floors must be sanitized after every 2 hours.*
- *Disposable towels/napkins must be used on customers. Non disposable equipment should be sanitized and sterilized after each service.*

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- *Each shop will put up a notice on all the precautions above for the information of customers.*

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA


(AJOY MEHTA)

CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai.
2. Hon'ble Chairman, Maharashtra Legislative Council.
3. Hon'ble Speaker, Maharashtra Legislative Assembly.
4. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra.
5. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra,
6. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra,
7. Private Secretary to Leader of Opposition, Legislative Council / Assembly,
8. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya,
9. All Additional Chief Secretaries/Principal Secretaries/Secretaries of Government of Maharashtra,
10. Director General of Police, Maharashtra State, Mumbai,
11. Principal Secretary, Public Health Department, Mantralaya,
12. Secretary, Medical Education, Mantralaya,
13. All Divisional Commissioners in the State,
14. All Commissioners of Police in the State,
15. All Commissioners of Municipal Corporations in the State,
16. All District Collectors,
17. All Chief Executive Officers, Zilla Parishad,
18. All District Superintendents of Police in the State.